

Here she was provided with a shirt by a constable and a Tahmid by her relative.

- (4) Smt. Usha Dhiman tried to register a complaint but her F. I. R. was not written down by P. S. sadar Bazar. Instead, she was sent to P. S. Rampur where she was illegally detained upto 28 May 1993. She was sent to jail on the same day. She was released on bail on 31 May, 1991.
- (5) Although the District Magistrate had instructed the SSP to register the FIR, the police did not do so until 28 May, 1993.

The State Government has taken the following action in this case :—

- (1) The District Magistrate, Saharanpur, has since been transferred.
- (2) The D. M. /S.S.P. Saharanpur have been asked to furnish their explanation for not reporting the matter in time to the State Government and for not taking prompt action.
- (3) Directions have been issued to take stringent action against the culprits.
- (4) Two sub-inspectors have been suspended and two others along with one head constable and one constable have been transferred from the district.
- (5) Adequate security arrangements have been made to protect Smt. Usha Dhiman.

[English]

Sutlej—Yamuna Link Canal Project

900. SHRI MADAN LAL KHURANA: SHRI NARAIN SINGH CHAUDHARY:

Will the MINISTER OF WATER RESOURCES be pleased to state :

- (a) when was the Sutlej—Yamuna Link Canal Project Started;
- (b) the names of the beneficiary States;
- (c) whether the canal has been completed and objectives achieved;
- (d) if not, the reasons therefor;
- (e) the time by which it is likely to be completed; and
- (f) the amount spent by the Union Government over the project so far ?

THE MINISTER OF STATE IN THE MINISTRY URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) The work on Sutlej Yamuna Link Canal was started in 1976 in Haryana portion and in 1982 in Punjab portion,

The beneficiary States are Haryana and Punjab.

- (c) No, Sir.
- (d) The construction work came to a halt in July 1990 when the Chief Engineer and a Superintending Engineer of the Project were killed by the militants.
- (e) The time Schedule for completing the project will depend upon the nature and capacity of the new agency/agencies to be engaged by

Government of Punjab.

(f) Union Government has so far released Rs. 496 crores for the SYL Canal, Punjab portion.

Pension to Participants of Goa Liberation Struggle

901. SHRI RAM NAIK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether 'Hyderabad Special Screening Committee' was constituted to scrutinise the cases of those who participated in the Hyderabad Liberation Struggle;

(b) if so, the outcome thereof;

(c) whether such other screening committee have also been constituted for scrutinising the cases of Freedom Fighters who had difficulty in procuring the prescribed type of evidence;

(d) if so, the outcome thereof;

(e) whether the Government propose to prepare a new proforma for collecting information ignoring the condition of jail term;

(f) if so, the salient feature thereof;

(g) whether the Government propose to constitute a Committee for scrutinising the cases of those who participated in the Goa Liberation Struggle from outside Goa Territory;

(h) if so, the details thereof; and

(i) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) and (b) Yes, Sir. The Committee has so far scrutinised approximately 19,000 cases.

(c) and (d) Besides the Hyderabad special

screening Committee, the Government had constituted six other Non—official Committees. These committees considered 13,887 claims.

(e) No, Sir.

(f) Does not arise.

(g) to (i) No, Sir. The sufferings undergone by persons in connection with the Goa Liberation Movement have already been recognised for the purpose of grant of pension under the Swatantrata Sainik Samman Pension Scheme. The Government has not felt the need for appointment of a separate Committee to scrutinise the cases of persons connected with the Goa Liberation Movement as these cases are processed by applying the eligibility norms laid down in the Scheme.

Recording of Conversation

902. SHRI K. V. MATHEW: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to make taping or recording of someone's voluntary conversation without his permission a cognizable offence by legislation; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b) The Indian Penal Code (Amendment) Bill, 1978 which was passed by the Rajya Sabha on 23rd November, 1978 sought to insert the following provisions in the Indian Penal Code:

- (1) Whoever, knowing that any artificial listening or recording apparatus has been introduced into or in the vicinity of any premises without the knowledge or consent of the person in possession of the premises, listens to any conversation with the aid of such